

12.44 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF MADRAS REFINERIES LTD. AND INDIAN PETROCHEMICALS CORPORATION AND GOVERNMENT'S REVIEW THEREOF

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(1) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the period 1st April, 1969 to 30th June, 1970.

(ii) Annual Report of the Madras Refineries Limited, Madras for the period 1st April, 1969 to 30th June, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See. No. LT—782/71].

(2) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the period 22nd-March, 1969 to 31st March, 1970.

(ii) Annual Report of the Indian Petrochemicals Corporation for the period 22nd March, 1969 to 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See. No. LT—781/71].

ANNUAL REPORT OF PRAGA TOOLS LTD.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1969-70 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See. No. LT—784/71].

12.45 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the

following messages received from the Secretary of Rajya Sabha :

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1971, has passed the enclosed motion referring the Prevention of Water Pollution Bill, 1969, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"WHEREAS this House at its sitting held on the 18th August, 1970, adopted a motion that the Bill to provide for the prevention of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Prevention of Water Pollution Boards for conferring on such Boards functions relating thereto and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 36 members; 12 members from this House and 24 members from the Lok Sabha;

AND WHEREAS this House appointed twelve members from this House to the said Joint Committee;

AND WHEREAS this House recommended that the Lok Sabha do joint in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee;

AND WHEREAS a message was thereafter transmitted to the Lok Sabha on the 19th August, 1970, communicating to the Lok Sabha the adoption of the said motion by this House;

AND WHEREAS the Lok Sabha at its sitting held on the 4th September, 1970, adopted a motion concurring in the said recommendation of this House and nominating 24 members from the Lok Sabha to serve on the said Joint Committee;

AND WHEREAS the Lok Sabha was dissolved on the 27th December, 1970'